

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**RAJYA SABHA**  
**STARRED QUESTION NO. 2**  
TO BE ANSWERED ON 17.07.2017

**SETTING UP OF A NODAL AGENCY FOR MONITORING MGNREGA**

**\*2. SHRI NARESH AGRAWAL:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether it is a fact that the Supreme Court had suggested establishment of a nodal agency for monitoring of the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) due to wide spread corruption therein;
- (b) if so, whether Government has made any efforts for establishing a nodal agency; and
- (c) if not, whether Government has established any agency for monitoring of widespread corruption under MGNREGA?

**ANSWER**  
**MINISTER OF RURAL DEVELOPMENT**  
**(SHRI NARENDRA SINGH TOMAR)**

- (a) to (c): A Statement is laid on the Table of the House.

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**Statement in reply to parts (a) to (c) of Rajya Sabha Starred Question No. 2 for 17.07.2017.**

(a): No, Sir.

(b): Does not arise.

(c): The Ministry has a comprehensive system of monitoring and review mechanism for Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS). Central Employment Guarantee Council and State Guarantee Councils periodically monitor implementation of the programme. National Level Monitors, Common Review Missions, Area Officers of the Ministry also visit States to review implementation of the programme. The system of Social Audit of MGNREGA has been strengthened in the states. Audit standards have been notified and trainings conducted to train Social Auditors. Information Technology and Space Technology Tools have been intensively used in programme implementation and monitoring. National Electronic Fund Management System is operational in 21 states and one UT. 96% of wages are credited into the worker's accounts through Direct Benefit Transfer (DBT). Assets created under the programme are being geotagged and put in public domain for public scrutiny.